

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.104
TP/7(AHM)2022 in CP 241 of 2004

Proceedings under Section 9 IBC

IN THE MATTER OF:

Universal Enterprise
V/s
Geeta Prints Ltd

.....Applicant

.....Respondent

Order delivered on: 10/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pavan Godiawala, Advocate
For the Respondent : Mr. Priyam Raval, Advocate

ORDER

Now both the sides have filed their written synopsis on 25.04.2024 and 06.05.2024, respectively, which are taken on record.

Learned Counsel for the respondent submits parties are negotiating for settlement, which is confirmed by the Counsel for the applicant.

In view of the above, Counsel for the respondent seeks adjournment in the matter, which is allowed.

Re-list on 20.06.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)